la the Sixth Five Year Plan, the people who crossed constituted 13 per cent.

#### MR. CHAIRMAN: No, no,

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you are not answering the Member's question. The question is whether in Rajasthan the number of people below the poverty-line has increased. His point is that poverty has increased.

### SHRI RAMANAND YADAV:

No, Sir. Rather poverty has gone up. {Interruptions} I am sorry. Sir, I correct myself. I am sorry for the wrong reply which I gave यह गरीबी रेखा

# वहां जरुर बढ़ी है 33 परसेंट सं 36 परसट

Central Government has written to the State Government to take steps to plug the loopholes which are. there. The investment which we are making is not properly utilised.

श्री चतुरानन मिश्र : सभापति महोदय, चंकि सिद्धांतों में जाने से फायदा नहीं है इस लिए मैं एक ही प्रश्न मंत्री महोदय से अपने अनुभव के स्राधार पर पूछना चाहता हूं। गत सप्ताह में बिहार में मध्वनी जिले के दौरे पर था वहां य ही तीनों सिद्धांत, ग्राम सभा को चनने में कि कीन ग्राये ग्रीर दूसरा बेनीफिशयरीज की काउंसिल बनाने में, कहीं भी लागू नहीं दिखे । तीसरी जो सब्सिडी दी जाती है उसका भारी हिस्सा घुस में चला जाता है क्या मंत्री महोदय, इन तीनों बातों की जांच करवायेंगे। मैं प्रखंड का भी नाम दे रहा हूं, बेनीपट्टी, मधुवापुर ग्रौर विस्फी इन तीनों में मैं स्वयं गया था । तो क्या मंत्री जी जांच करवायेंगे कि इसके आदशों का कहीं पालन नहीं हो रहा है।

श्री रामानन्द यादव : जहां तक वेनीफिशयरीज के सिलेक्शन के संबंध में ग्राम सभाग्रों की मीटिंग का सवाल है, यह बात सही है कि अभी पूरे रूप से किसी भी राज्य में यह पद्धति अपनायी नहीं गयी है क्योंकि यह पद्धति श्रभी कुछ ही दिन पहले सरकुलेट हुई है।

ग्रव इसको लोग फालों कर रहे हैं क्योंकि लूपहोल्स जो निकले हैं उनको प्लग करने के लिये हमने मैंथेड सोचना शुरू किया है। उसमें सोचा गया कि बेनीफिश्यरीज को इन्वाल्व किया जाये, ग्राम की पांचायत को इन्वाल्व किया जाये, बेनीफिशयरीज के सिलेक्शन में इसलिए थोड़ी देर हो रही है। We have written to all State Governments.

MR. CHAIRMAN: Next question.

Establishment of Wakf Boards in the States

\*64. DR. MOHD. HASHIM KIDWAI: Will the Minister ot WELFARE be pleased to state:

- (a) the extent to which the efforts of the Central Government have been a success in establiching Wakf oards in those States in which such boards were non-existent:
- (b) the names of such States in which Wakf Boards bad been set up recently;
- (c) the measures taken by the Central Government to protectee Wakf property from unauthorized ana illegal occuspation; and
- (d) the total income and expenditure of the different. State Wakf Boards during the last two years I

THE MINISTER OF STATE OF THE MINISTRY OF WELFARB (DR. RAJENDRA KUMARI BAJPAI): (a) and (b) Under the Wakf Act, 1954, a Wakf Board can be set up by the Government of a State/Union Territory. No State Govt is reported to have set up Board, recently under the Wakf Act, 54.

(c) Under the Wakf Act, 1954 the general supervision of ah the

Wakfs in a State is the responsibility of the Wakf Board established by the State Government. The Wakf Boards have been directed to be vigilant against encroachments. The State Governments have been asked to render necessary support to prevent encroachment sand got occupation by public agencies settled through administrative measures.

(d) A Statement is laid on the Table of the House.

#### Statement

Statement showing total income and expenditure of Wakf Boards set up under the Wakf Act, 1954 during last two years.

Year Total Total Income Expenditure

Rs. Rs. Rs. 1984-85 2, 14, 53, 787 2, 16, 13, 198 1985-86 2, 45, 06, 536\* 2, 17, 98, 768\*

\*The figures are not complete since information in respect of the Wakf Boards of Assam, Karnataka, Meghalaya, Orissa and part of Punjab Wakf Board is not available.

MR. CHAIRMAN: Next Question No. 64. (*Interruptions*). We have spent 27 minutes on this question. Therefore, next question.

## . SHRICHATURANANMISHRA:

MR. CHAIRMAN: Nothing will go on record.

## SHRICHATURANANMISHRA:

MR. CHAIRMAN: Don't record. Mr. Chaturanan Mishra please sit down. I have called the next question.

\*Not recorded.

DR. MOHD. Hashim KIDWAI: Sir, would like to know from the Minister what further steps the Union Government would take to persuade the State Governments to set up Wakf Boards where these are not existing?

DR. RAJENDRA KUMARI BAJPAI: Sir, the Central Government is in constant touch with those States where Wakf Boards are not existing. We hope that when the proposals are received from these State Governments, we will *be* able to extend this Act to those States also.

DR. MOHD. HASHIM KIDWAI: May I know from the Minister, if the State Governments fail to protect the Wakf Board property from encroachment, what action the Government of India propose to taka ' against those States?

DR. RAJENDRA KUMAR<sup>1</sup> BAJPAI: Sir, I could not hear the question.

MR. CHAIRMAN: He has asked: what action do you propose to take against those State Governments which fail to protect Wakf Board property?

DR. RAJENDRA KUMARI BAJPAL; Those States where Wakf Boards are not existing.

DR. MOHD. HASHIM KIDWAI: Regarding encroachment.

MR. CHAIRMAN: Do you want to put the question again.

DR. MOHD. HASHIM KIDWAI: Yes, Sir. What action the Central Government would take against those State Governments which fail to protect the Wakf Board property?

MR. CHAIRMAN: That is exactly what I have asked.

SOME HON. MEMBERS: Encroachment of Wakf Board property.

DR. RAJENDRA KUMARI BAJPAI: Sir, there is a 15-point programme for the welfare of the minorities. In that programme this is one ofthe points. (Interruptions)

SHRI K. MOHANAN: Sir, what is the answer?

#### DR. RAJENDRA KUMARI BAJPAI: I am saying that----(Interruptions). It is under that programme we have written to all the State Governments that wherever there are encroachments in

graveyards, ' mosques, etc., the State Governments should take appropriate action.

MR. CHAIRMAN: Mr. D. C. Prashant.

SHRI K. MOHANAN: Sir, this is something unfortunate. I do not want to interfere and disturb the Minister But when the answer is not upto the point, I am forced to . interfere. Sir, what was the question and what was her answer? (Interruptions). What action you are proposing to take against those State Governments which have not constituted the Wakf Boards?

DR. RAJENDRA KUMARI BAJPAI: That I have already answered.

MR. CHAIRMAN: Mr. Prashant. (Interruptions).

DR. RAJENDRA KUMARI BAJPAI: Sir, I had already answered that question. Sir, I have answered this question first and I was answering the other question later. (Interruptions)

MR. CHAIRMAN: Yes, Mr. Prashant.

CHANDER, PR SHRI DHARAM ASHANT: Sir, will the honourable Minister kindly inform the House whether the State Governments have informed the Centre about the functioning of these Boards in the different States and whether they are functioning properly or not and whether there is any misappropriation of funds anywhere? Has there been any report made to the Centre 1

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DR. RAJENDRA KUMARI . BAJPAI: Sir, it is very difficult to answer just now whether there is misappropriation or not. This is only assumed. Only on presumption, Sir, he is asking such a question.

MR. CHAIRMAN: Yes, Mr. Salve.

SHRI N. K. P. SALVE: Sir, the functioning of the Wakf Boards in the different States is in an appalling and lamen table state. The honourable Minister has expressed her helplessness and enumerated and catalogued the reasons as to why the Centre cannot effectively do anything to improve the functioning and working of these Wakf Boards. In view of the fact that a more onerous liability is being cast on these Wakf Boards, especially after the law about the divorced Muslim women has been passed, may-I know from the honourable Minister whether she would consider shifting the subject from List II in the Seventh Schedule to List III of the Constitution 1

SHRI NIRMAL CHATTERJEE: How can they do it?

MR. CHAIRMAN:. It is a suggestion for action. Mrs. Bajpai, you please say that it is a suggestion for action. (Interruptions).

DR. RAJENDRA KUMARI BAJPAI: Sir, it is a suggestion for action. (Interruptions).

•MR. CHAIRMAN: Now, Mr., Quasem.

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**MOSTAFA** SHRJ QUASEM: Sir, it is common knowledge and it is also evident from the statement supplied by the honourable Minister with reference to part (d) of the original question that the financial position of the State Wakf Boards is very very dismal. In fact, financially they are running in deficit. In this context, may I know from the honourable Minister whether the Government of India has made any financial assistance to the S. ate Wakf Boards since the enactment of the Muslim Women (Protection of Rights on Divorc; ) Act since that Act conttains a Utopian provision that at one stage the s. ate Wakf Boards may be called upon to provide maintenance to divorced Mustim women and, if so, What is the amout of such assistance given to the State Wakf Boards?

Secondly, Sir, I Would like to know whether the honourable Minister has any information as to how much amount has been spent by the State Wakf Boards on this account.

DR. RAJENDRA KUMARI BAJPAI: Sir, this Act has been passed very recently and it is too early to say anything about this or to assess anything. The Wakf Boards are in all the States helping the destitutes, widows and other helpless people. So, When the time will come, We can examine these things.

MR. CHAIRMAN: Yes, Mr. Jagatpal Singh.

ठाकुर जगतपाल सिंह : सभापित महोदय, माननीय मंत्री जी बताने का कष्ट करेंगीं कि जो वक्फबोर्ड में मिस-मेनेजमेंट हो रहें हैं, उनकी जानकारी आपको है या नहीं ? अगर जानकारी है तो सरकार उसमें क्या एक्शन ले रही है। श्रीमती राजेन्द्र कुनारी वाजवेयी : सर, तक्फ, बोर्ड को स्टेट गवर्नमेंट देखती है। हरेक स्टेट में उसके मिनिस्टर होते हैं, उनके डिपार्टमेंट होते हैं और वे इसको देखते हैं। सेंट्रल गवर्नमेंट इसको डाय किटली नहीं देखती है।

श्री श्रश्विनी कुमार : माननीय सभा-पित महोदय, में संबो महोदय से जानना चाहूंगा कि पिछले दिनों, श्रभी इन्होंने कहा कि वक्फ बोर्ड में गड़बड़ी की मुझे जानकारी नहीं है, तो मैं मंबी नहोदया का ध्यान राज्य सभा की उस डिबेट की श्रोर श्राक्षित करना चाहूंगा, जिसमें यहा बैठे श्राध दर्जन से श्रधिक माननीय सदस्यों ने कहा था कि वक्फ बोर्ड में गड़बड़ी है श्रीर इसके बाद भी मंबी महोदया यह कहती हैं। इसलिए मैं उनसे प्रश्न पूछना चाहता हूं कि श्राप इससे बड़ा एवीडन्स श्रीर क्या चाहती हैं?

श्रीमती राजेन्द्र कुमारी वाजपेयी : सभापति जी, मैंने यह नहीं कहा कि वक्फ बोर्ड में गड़बड़ी नहीं है बिल्क मैंने यह कहा कि स्टेट गवर्नमेंट इसको देखती है । लेकिन इस अवसर पर मैं यह भी कहना चाहती हूं कि इन सब बातों को देखते हुये ही कि गड़बड़ी ठीक की जा सके, 1984 का वक्फ बोर्ड अमेंडमेंट बिल लाया गया था और उसके लागू होने के बाद मैं समझती हूं कि हम इसमें काफी.....

MR. CHAIRMAN: Now, the Question Hour is over.